

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT  
RAJYA SABHA  
UNSTARRED QUESTION NO. 3134  
TO BE ANSWERED ON 27.03.2025**

**SAFETY MEASURES FOR GIG WORKERS DURING THE SUMMER**

**3134. # SHRI DHAIRYASHIL MOHAN PATIL:**

**Will the Minister of Labour and Employment be pleased to state:**

- (a) whether Government has implemented any safety measures for gig workers, especially delivery agents, cab drivers and construction workers, considering their difficult working conditions in summer season;**
- (b) whether Government has issued any guidelines to make rest periods, water and health facilities mandatory for gig workers during extreme heat; and**
- (c) whether Government is planning to make insurance, emergency medical assistance and workplace safety standards mandatory for gig workers?**

**ANSWER**

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT  
(SUSHRI SHOBHA KARANDLAJE)**

**(a) to (c): For the first time, the definition of 'gig workers' and 'platform workers' and provisions related to the same have been provided in the Code on Social Security, 2020 which has been enacted by the Parliament.**

**The Code provides for framing of suitable social security measures for gig workers and platform workers on matters relating to life and disability cover, accident insurance, health and maternity benefits, old age protection, etc. The Code also provides for setting up a Social Security Fund to finance the welfare scheme.**

**Recognizing the contribution of gig workers on online platforms, the Government in its Budget announcement made on 1.2.2025, proposed to register them on e-Shram portal, arrange for their identity cards and provide health care under Ayushman Bharat-Pradhan Mantri Jan Aarogya Yojana (AB- PMJAY) health scheme.**

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